

*See India Code Vol. V A*

THE PARLIAMENT (PREVENTION OF  
DISQUALIFICATION) ACT, 1950

No. XIX OF 1950



An Act to make provision in regard to certain offices of profit  
under article 102 of the Constitution

[11th March, 1950]

**B**E it enacted by Parliament as follows:—

**1. Short title.**—This Act may be called the Parliament (Prevention of Disqualification) Act, 1950.

**2. Prevention of disqualification for membership of Parliament.**—A person shall not be disqualified for being chosen as, and for being, a member of Parliament by reason only of the fact that he holds any of the following offices of profit under the Government of India or the Government of any State, namely, an office of & Minister of State or a Deputy Minister or a Parliamentary Secretary or a Parliamentary Under-Secretary.

*Price anna 1 or 1½.*

GIPD—SI—1404 M of Law—5-10-50—3,500